

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 04/18 scheduled for 31.08.2017 was held on 28.09.2017 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Ashok Chander Bhatt	FTDO	DGFT

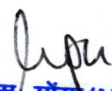
Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

XXX

1	Case No.:7/4/85-ALC3/2017	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00050/AM18/	RLA File :03/95/040/01037/AM17/	Lic.No/Date:0310812322 03.04.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

2	Case No.:4/4/85-ALC3/2017	Party Name: OSTERN PRIVATE LTD.	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00047/AM18/	RLA File :02/24/040/00064/AM16/	Lic.No/Date:0210206089 25.08.2015	Deferred
Decision: The committee considered the case as per agenda and decided to seek comments from Department of Industrial Policy and Promotion.				

3	Case No.:5/4/85-ALC3/2017	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00048/AM18/	RLA File :13/24/040/00005/AM18/	Lic.No/Date:1310048618 02.05.2017	Deferred
Decision: The committee considered the case as per agenda and decided to seek comments from Department of Industrial Policy and Promotion.				


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 अपर महानिदेशक (अति), Director General
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 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

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Case No.: 1/4/85-ALC3/2017	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
HQ File :01/85/050/00044/AM18/	RLA File :05/24/040/00049/AM18/	Lic.No/Date:0510402439 03.05.2017	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished videtheir O.M. No.4(7)/2016-DGFT(II) dated 30.08.2017, the Committee approved following adhoc norms:-			
Export item	Quantity	Import item	Quantity
Walnut Kernels	1.00 kg	Walnut in Shell Chandler	1.61 kg

RA may take consequential action as per Policy / Procedures.

5	Case No.:2/4/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00045/AM18/	RLA File :08/24/040/00046/AM18/	Lic.No/Date:0810140449 07.06.2017	Deferred
	Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.			

6	Case No.:6/4/85-ALC3/2017	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00049/AM18/	RLA File :07/24/040/00084/AM18/	Lic.No/Date:0710111724 08.06.2017	Deferred
	Decision: The committee noted that comments are awaited from Coffee Board. Therefore, Committee decided to defer the case.			

7	Case No.:3/4/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00046/AM18/	RLA File :02/24/040/00048/AM18/	Lic.No/Date:0210207679 13.06.2017	Deferred
	Decision: The committee noted that comments are awaited from Tea Board. Therefore, Committee decided to defer the case.			

8	Case No.:10/11/85-ALC3/2016	Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00107/AM17/	RLA File :08/24/040/00232/AM17/	Lic.No/Date:0810138676 15.09.2016	Deferred
	Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, Committee decided to defer the case.			

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9	Case No.:9/4/85-ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00052/AM18/	RLA File :10/24/040/00005/AM18/	Lic.No/Date:1010059757 23.05.2017	Deferred
Decision: Thecommittee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committeedecided to defer the case.				

10	Case No.:11/4/85-ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00054/AM18/	RLA File :10/24/040/00109/AM17/	Lic.No/Date:1010059720 15.02.2017	Deferred
Decision: Thecommittee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committeedecided to defer the case.				

11	Case No.:8/4/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	Deferred
Decision: Thecommittee noted that comments are awaited from Textiles Commissioner, Mumbai. Therefore, committeedecided to defer the case.				

12	Case No.:10/4/85-ALC3/2017	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00053/AM18/	RLA File :10/24/040/00010/AM18/	Lic.No/Date:1010059758 24.05.2017	Deferred
Decision: Thecommittee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

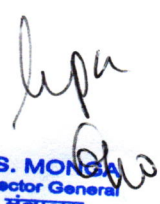
13	Case No.:2/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Deferred
Decision: Thecommittee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				


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14	Case No.: 19/14/85-ALC3/2016	Party Name: ESSEM TECNOPINZ PVT. LTD	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status																									
	HQ File : 01/85/050/00143/AM17/	RLA File : 31/83/040/00121/AM17/	Lic.No / Date: 3110066552 13.01.2017	Approved																									
Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/381/2017-TSW/143 dated 08.09.2017, the Committee approved following adhoc norms:-																													
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Sl. No.</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Parts of Writing Instruments Spring Ball Pen Tips (Twin Balls)</td> <td>6000 kg</td> <td>1.</td> <td>Stainless Steel Wire dia. 2.30mm of relevant grade</td> <td>2.3 kgs/kg content in the export products</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Tungsten Carbide Balls</td> <td>60600 thousand nos. inclusive of 1 % wastage</td> </tr> <tr> <td></td> <td></td> <td>3.</td> <td>Spring</td> <td>30000 thousand number on net to net basis</td> </tr> <tr> <td></td> <td></td> <td>4.</td> <td>Cutting Oil, Cleaning Oil- Trichloroethylene, Cutting Tools,</td> <td>2% of FOB value of export</td> </tr> </tbody> </table>					Export item	Quantity	Sl. No.	Import item	Quantity	Parts of Writing Instruments Spring Ball Pen Tips (Twin Balls)	6000 kg	1.	Stainless Steel Wire dia. 2.30mm of relevant grade	2.3 kgs/kg content in the export products			2.	Tungsten Carbide Balls	60600 thousand nos. inclusive of 1 % wastage			3.	Spring	30000 thousand number on net to net basis			4.	Cutting Oil, Cleaning Oil- Trichloroethylene, Cutting Tools,	2% of FOB value of export
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		4.	Cutting Oil, Cleaning Oil- Trichloroethylene, Cutting Tools,	2% of FOB value of export																									
RA may take consequential action as per Policy / Procedures.																													

15	Case No.: 3/8/85-ALC3/2016	Party Name: OSTERN PRIVATE LTD.	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00069/AM17/	RLA File :02/24/040/00071/AM17/	Lic.No/Date: 0210206833 13.07.2016	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to deferred the case.				

16	Case No.: 1/14/85-ALC3/2016	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00125/AM17/	RLA File :09/24/040/00504/AM17/	Lic.No/Date: 0910064499 21.12.2016	Deferred
Decision : The committee considered the case as per agenda and decided to seek comments from Department of Industrial Policy and Promotion				


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 Laxman Bhawan, New Delhi-110011

17	Case No.:2/5/85-ALC3/2016	Party Name:C. B. INDUSTRIES	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File :01/85/050/00015/AM17/	RLA File :24/24/040/00001/AM17/	Lic.No/Date:2410041950 18.04.2016	Withdrawn
Decision: The Committee considered the reply received from RA, Rajkot and noted that authorisation was issued on repeat basis. Hence as per 4.12 of HBP, the authorisation should not have been sent to the Norms Committee. Therefore, committee decided to withdraw the case.				

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Case No.: 4/3/85-ALC3/2017	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status								
HQ File :01/85/050/00024/AM18/	RLA File :03/95/040/00962/AM17/	Lic.No/Date:0310812350 04.04.2017	Approved								
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(36)/2015-DGFT dated 04.08.2017, the Committee approved following adhoc norms:-											
<table><tr><td>Export item</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td>BUBBLE GUM (CHEWING GUM)</td><td>1.000 Kg</td><td>GUM BASE</td><td>185.60 gms</td></tr></table>				Export item	Quantity	Import item	Quantity	BUBBLE GUM (CHEWING GUM)	1.000 Kg	GUM BASE	185.60 gms
Export item	Quantity	Import item	Quantity								
BUBBLE GUM (CHEWING GUM)	1.000 Kg	GUM BASE	185.60 gms								
RA may take consequential action as per Policy / Procedures.											

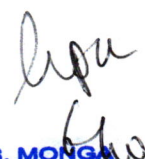
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Case No.:13/3/85-ALC3/2017	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:4/85- ALC3/2017 28.09.2017	Status								
HQ File :01/85/050/00033/AM18/	RLA File :03/94/040/00027/AM18/	Lic.No/Date:0310812735 25.04.2017	Approved								
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(8)/2017-DGFT dated 09.08.2017, the Committee approved following adhoc norms:-											
<table border="1"><thead><tr><th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr></thead><tbody><tr><td>Lactose Monohydrate DC2050/ Lactose Monohydrate IP/BP/USP/ Lactose Monohydrate 80 Mesh/ Lactose Monohydrate Impalpable / Lactose Monohydrate 200 mesh</td><td>1.00kg</td><td>EDIBLE LACTOSE / REFINED EDIBLE GRADE LACTOSE</td><td>1.02 kg</td></tr></tbody></table>				Export item	Quantity	Import item	Quantity	Lactose Monohydrate DC2050/ Lactose Monohydrate IP/BP/USP/ Lactose Monohydrate 80 Mesh/ Lactose Monohydrate Impalpable / Lactose Monohydrate 200 mesh	1.00kg	EDIBLE LACTOSE / REFINED EDIBLE GRADE LACTOSE	1.02 kg
Export item	Quantity	Import item	Quantity								
Lactose Monohydrate DC2050/ Lactose Monohydrate IP/BP/USP/ Lactose Monohydrate 80 Mesh/ Lactose Monohydrate Impalpable / Lactose Monohydrate 200 mesh	1.00kg	EDIBLE LACTOSE / REFINED EDIBLE GRADE LACTOSE	1.02 kg								
RA may take consequential action as per Policy / Procedures.											

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-110011
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20	Case No.:18/3/85-ALC3/2017	Party Name:CRI LIMITED	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status														
	HQ File :01/85/050/00038/AM18/	RLA File :02/24/040/00021/AM18/	Lic.No/Date:0210207634 26.05.2017	Approved														
	Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/322/2017-TSW/118 dated 11.08.2017, the Committee approved following adhoc norms:- <table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Sl. No.</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>"Ball Tips of Stainless Steel Wire of 1.60mm diameter (2145.923 Kg S.S.1.60 mm Wire and 37281493 Nos. T.C. Ball)"</td> <td>1.90 Kgs/KG</td> <td>1.</td> <td>Stainless Steel Wire of dia1.60 mm of relevant grade</td> <td>4077.2 Kgs</td> </tr> <tr> <td></td> <td></td> <td>2.</td> <td>Tungsten Carbide Ball.</td> <td>37654308 Nos inclusive of 1% Wastage</td> </tr> </tbody> </table> RA may take consequential action as per Policy / Procedures.				Export item	Quantity	Sl. No.	Import item	Quantity	"Ball Tips of Stainless Steel Wire of 1.60mm diameter (2145.923 Kg S.S.1.60 mm Wire and 37281493 Nos. T.C. Ball)"	1.90 Kgs/KG	1.	Stainless Steel Wire of dia1.60 mm of relevant grade	4077.2 Kgs			2.	Tungsten Carbide Ball.
Export item	Quantity	Sl. No.	Import item	Quantity														
"Ball Tips of Stainless Steel Wire of 1.60mm diameter (2145.923 Kg S.S.1.60 mm Wire and 37281493 Nos. T.C. Ball)"	1.90 Kgs/KG	1.	Stainless Steel Wire of dia1.60 mm of relevant grade	4077.2 Kgs														
		2.	Tungsten Carbide Ball.	37654308 Nos inclusive of 1% Wastage														

21	118	Party Name: Kashmir Walnut, Jammu	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status							
	HQ File : 01/85/61/00001/AM18/DES.VI	RLA File : 18/24/040/00001/A M18	Ecom. F. No. 18/05/001/46900/0506/1832	Approved							
	Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Walnuts Kernels" against import of "Walnut Inshell" Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(31)/2015-DGFT dated 21.08.2017, the Committee approved following adhoc norms:- <table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Walnut Kernels</td> <td>1.00 kg</td> <td>Walnut Inshell</td> <td>1.61 kg</td> </tr> </tbody> </table> RA may take consequential action as per Policy / Procedures.				Export item	Quantity	Import item	Quantity	Walnut Kernels	1.00 kg	Walnut Inshell
Export item	Quantity	Import item	Quantity								
Walnut Kernels	1.00 kg	Walnut Inshell	1.61 kg								


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119	Party Name: Karamhans Foods Pvt. Ltd.	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status								
HQ File : 01/85/50/00002/AM17/DES.VI	RLA File : 18/24/040/00003/AM17	Ecom F. No. 18/95/000/08400/0485/5291	Approved								
Decision : Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut In Shell JuglanRegia Species "											
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(1)/2015-DGFT dated 21.08.2017, the Committee approved following adhoc norms:- <table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Shelled Walnuts Edible Kernels JuglansRegia</td> <td>1.00 kg</td> <td>Walnut In Shell JuglanRegiaSpecies</td> <td>1.61 kg</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Shelled Walnuts Edible Kernels JuglansRegia	1.00 kg	Walnut In Shell JuglanRegiaSpecies	1.61 kg
Export item	Quantity	Import item	Quantity								
Shelled Walnuts Edible Kernels JuglansRegia	1.00 kg	Walnut In Shell JuglanRegiaSpecies	1.61 kg								
RA may take consequential action as per Policy / Procedures.											

120	Party Name: Indian Oilseeds and Produce Export Promotion Council	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
HQ File : 01/85/171/131/AM17/DES.VI			Approved
Modification of SION existing at Sl. No. K-36 for export product "Food Product (Hulled Sesame Seed)			
Decision: The Committee noted the comments of Ministry of Food Processing Industries received through their OM No. 4(6)/2017-DGFT dated 22.08.2017. After considering the comments Committee decided to accept for SION amendment existing at S.No. K-36 to allow import of 1.05 Kg of Raw Sesame Seeds for export of 1.00 Kg of Hulled Sesame Seeds and recommended to DGFT for issue of Public Notice.			

121	Party Name: ADF Foods Ltd.	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
HQ File : 01/85/171/074/AM17/DES.VI			Rejected
Clarification under SION E-126 (for Vegetable pickles in Oil/Mixed Pickles in Oil whether Chutney can be covered under that SION.			
Decision: The committee considered the case as per agenda and decided to reject the request of the firm for inclusion of chutney under SION E-126 for vegetable pickles as the products and process are different.			

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122	Party Name: Shree Ram Industries, Jodhpur	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
HQ File : 01/85/50/084/AM13/DES.VI	RLA File : 13/24/040/00011/AM13	Adv. Auth. No.1310039791 dated 23.05.2012	Approved

25 Fixation of ad-hoc norms for export of Guar Gum Treated and Pulverised.

Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 22/DGF/2012 dated 10.04.2017, the Committee **approved** following adhoc norms:-

Export item	Quantity	Import item	Quantity
Gaur Gum Treated and Pulverised	150.00 MT	Gaur Seed	500.00MT

RA may take consequential action as per Policy / Procedures.

123	Party Name: Jindal Drugs Pvt. Ltd.	Meet No/Date: 4/85-ALC3/2017 28.09.2017	Status
HQ File : 01/85/50/148/AM17/DES.VI			Approved

Review of ad-hoc input output norms fixed in respect of export product "**Cocoa Butter**" against import of "**Cocoa Beans - - Dried & Fermented**"

Decision : Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 25.08.2017, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :

S. N.	Authorization No.	Dated	DGFT File No.	RLA File No.	Export Item	Qty.	Import Item	Qty.
1.	0310809486	01.12.2016	01/85/50/148/AM17	03/94/040/00659/AM17	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
2.	0310809487	01.12.2016	01/85/50/152/AM17	03/94/040/00660/AM17	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
3.	0310809483	01.12.2016	01/85/50/141/AM17	03/94/040/00642/AM17	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
4.	0310809489	01.12.2016	01/85/50/149/AM17	03/94/040/00666/AM17	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
5.	0310809488	01.12.2016	01/85/50/151/AM17	03/94/040/00665/AM17	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg

RA may take consequential action as per Policy / Procedures.

एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industries
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

27	124	Party Name: Expovan	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File : 01/85/50/153/AM16/DES.VI	RLA File 32/24/40/00011/AM16	Lic.No/Date:	Deferred
	Request for grant of wastage on input from 60% in respect of AAs obtained in terms of para 4.07 of HBP,(2015-20).			
	Decision: The committee considered the case as per agenda and decided to refer the matter to Ministry of Food Processing Industries.			

28	125	Party Name: Empire Tobacco Company Pvt. Ltd.	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File : 01/85/50/164/AM17/DES.VI	RLA File : 03/94/040/00847/AM17	Advance Authorization No. 0310810129 dated 27.12.2016	Deferred
	Request for corrections in norms fixed by NC in its meeting no. 2/17 which was held on 18.05.2017			
	Decision : The committee considered the case as per agenda and decided to refer the matter to Department of Industrial Policy and Promotion			

29	126	Party Name: M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.	Meet No/Date:4/85- ALC3/2017 28.09.2017	Status
	HQ File :01/85/171/128/AM14/DES.VI			Deferred
	Amendment in description of export item from “Malted Milk Food” to “Malted Milk Food/Malt based Foods (Malt Food)”.			
	Decision :The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.			


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